



Learned senior counsel, Mr. M.G. Ramachandran appearing for the Appellant submits that Letter of Credit was issued to most of the generators but no such Letter of Credit was given to the Appellant. We direct the Respondent Discom to issue Letter of Credit to the Appellant as well in terms of the directions of Ministry of Power dated 30.07.2019.

It is needless to say that the Respondent Discoms shall pay current overdue and also current dues regularly to the Appellant.

**(S. D. Dubey)**  
**Technical Member**

*vt/pk*

**(Justice Manjula Chellur)**  
**Chairperson**